

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1267 OF 2018 IN
DFR NO. 2521 OF 2018

Dated: 23rd October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Limited **Appellant(s)**
Versus
Punjab State Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava
Mr. Tushar Mathur

Counsel for the Respondent(s) : Mr. Krishna Kant
Mr. Tejender K. Joshi for R-2

Mr. Aadil Boparai
Mr. R.K. Gupta, Sr. Manager (PEDA)

ORDER

Learned counsel, Mr. Krishna Kant appeared for the second Respondent. Learned counsel, Mr. Aadil Boparai, appeared for the third Respondent. First Respondent, though served, is unrepresented.

IA NO. 1267 OF 2018
(For Condonation of Delay in Filing Appeal)

The learned counsel, Mr. Tushar Mathur appearing for the Appellant, submitted that, there is a delay of 11 days in filing the appeal which has been explained satisfactorily in the application and sufficient cause has been shown therein. The delay in filing the appeal is bonafide and unintentional. The delay has been caused due to the circumstances as explained above. Therefore, he submitted that, the delay may kindly be condoned and IA may kindly be allowed. The matter may kindly be heard on merit in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated supra, are placed on record.

After careful consideration of the submissions made by the learned counsel appearing for the Appellant and perusal of the reasons assigned in the application, we find that the delay has been explained satisfactorily as sufficient cause has been shown and reasoning assigned is bonafide in nature. We accept the reasoning assigned in the application and delay in filing the appeal is condoned. IA is allowed.

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Registry is directed to number the appeal and list the matter for admission on **25.10.2018**, as agreed by the learned counsel appearing for the Appellant and learned counsel appearing for the Respondent Nos. 2 and 3.

(S. D. Dubey)
Technical Member
vt/js

(Justice N. K. Patil)
Judicial Member